RAJYA SABHA

Thursday, the 2nd December, 1965/the 11th, Agrahayana, 1887 (saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

ENTERING OF THIRD CLASS AIR CONDITIONED CHAIR CARS WITH HEAVY LUGGAGES

*576. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to refer to the answer given to Unstarred Question No. 431 in the Rajya Sabha on the 2nd September, 1965 and state:

(a) what are the arrangements to see that passengers in air conditioned third class chair cars do not enter with any of their heavy luggages;

(b) whether any action is taken against those who bring heavy luggage with them in these chair car coaches; and

(c) whether passengers are free to protest to railway authorities if their co-passengers bring heavy luggage and thus cause inconvenience to other passengers ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b) A statement is laid on the Table of the Saba (*see below*)

(c) Yes, Sir.

STATEMENT

STEPS TAKEN TO PREVENT CARRIAGE OF HEAVY AND BULKY LUGGAGE BY PASSENGERS INSIDE THIRD CLASS AIR CONDITIONED CHAIR CARS OF THE AIR CONDITIONED EXPRESS TRAINS

(*i*) Only small size and light packages of luggage are allowed into the air-conditioned chair cars. Heavy luggage is requird to be booked in brake vans. For this purpose adequate arrangements are made for advance booking of such luggage. Public are also requested that they should tender their heavy luggage sufficiently in advance of the departure time of the trains to prevent last minute rush.

(*ii*) As enquiries revealed that on certain sections, one TTE was not posted in each chair car, instructions have been issued recently to ensure that one TTE is posted in each chair car to control entry of passengers and luggage into the chair car.

(*iii*) Instructions have also been issued for introduction of system of "one way traffic" in each air-conditioned chair car.

(*iv*) At stations, Ticket Checking staff on duty have instructions to assist the TTEs on the train in ensuring compliance of the above instructions.

SHRI M.P. BHARGAVA: May I know whether the Minister is aware that as soon as the Deluxe train stops, there is such a heavy rush of coolies inside the compartments that it is impossible for the passengers to come out? Would he consider banning the entry of coolies inside these compartments?

DR. RAM SUBHAG SINGH: Yes, Sir. If this is the situation—and to some extent, we are conversant with it—we shall try to improve the matter.

SHRI M. P. BHARGAVA: May I know whether strict instructions have been given to the TTEs to see that nobody with heavy luggage enters these compartments and causes inconvenience to fellow-passengers?

DR. RAM SUBHAG SINGH: As has been said in the statement, instructions have been given to the TTEs as well as the other ticket checking staff to control the situation. But we are also aware of our situation because sometimes it becomes very difficult but still the TTEs and the other railway personnel will try their best not to allow passengers with big beddings, etc. in that compartment.

SHRI M. P. BHARGAVA: May I know why the broadcasting system which was introduced in these chair cars to educate the travelling public has been discontinued?

DR. RAM SUBHAG SINGH: The number of first class coaches and third class also has been improved in those trains with a view to accommodating persons who are having big luggage. And also we have attached these brake-vans so that they may keep their luggage there. And though it has been discontinued, it is not primarily with the intention of not educating the passengers but for meeting other requirements.

श्री देवकीनन्दन नारायण : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि हर एक क्लास के पैसेंजर के लिए कुछ वजन तक सामान की रियायत दी जाती है, मगर यह देखा गया है कि जरूरत से बहुत ज्यादा सामान पैसेंजर ले कर चलते हैं और जहां बैठते हैं वहीं रखते हैं चाहे वह फर्स्ट क्लास हो, सैकेंड क्लास हो या थर्ड क्लास हो, और उससे दूसरे पैसेंजरों के बैठने तक की जगह नहीं रहती है । यदि हां, तो क्या ऐसी कोई तजवीज़ की जायगी कि ज़रूरत से ज्यादा जो सामान हो वह जहां वे बैठते हैं वहां न रखा जाय बल्कि ब्रेक वान में या दूसरी जगह रखा जाय ?

डा० राम सुभग सिंह : यही हम लोगों का प्रयास है कि उनसे विनती की जाय कि वे ज्यादा सामान नहीं लावें और उसका कुछ असर भी पड़ा है । हम चाहते हैं कि हम सब मिल कर इसका प्रयास करते रहें ।

श्री रामकुमार भुवालका : क्या मंत्री जी बताएंगे कि कितना सामान अलाउड है इस ट्रेन में थर्ड क्लास में और कितना ऐवरेज सामान पैसेंजर ले जा सकते हैं ?

श्री अर्जुन अरोड़ा : अभी आप चढ़े नहीं हैं उसमें ।

डा० राम सुभग सिंह : अमल में जो आम व्यवस्था है वही व्यवस्था उसके लिए भी है, लेकिन उसमें एक बात है कि छोटे सूट केस ले जाएंगे तो ज्यादा आसानी होगी और अगर बड़ा बेडिंग वगैरह ले जाएंगे तो दिक्कत होगी ।

कुमारी मनिबेन वल्लभभाई पटेल : क्या मंत्री महोदय को मालूम है कि रेलवे वाले कहते हैं कि आप अपना सामान रखो, हमारी जिम्मेवारी नहीं है । सामान रखने का इन्तजाम आपने किया है, मगर वहां पर पैसेंजर अगर सामान रखते हैं तो रेलवे वाले कहते हैं कि उसकी हमारी जिम्मेवारी नहीं है, यह आप को मालूम है ?

डा० राम सुभग सिंह : कभी-कभी ऐसी गलती हुई है, लेकिन यह हम बता देना चाहते हैं कि ब्रेकवान में जो भी सामान रखा जायगा, उसकी सारी जवाबदेही रेलवे की होगी और अगर कहीं ऐसी हरकत होगी कि कोई कहे कि हमारी जवाबदेही नहीं है, तो उस हरकत को हम लोग नहीं चलने देंगे ।

श्री राम सहाय : क्या मैं यह जान सकूंगा कि मंत्री महोदय को इस बात की जानकारी है कि कुली लोग जब कम्पार्टमेन्ट में एन्टर होते हैं तब वे पहले यह देखते हैं कि किस के पास हैवी लगेज है और जिस के पास हैवी लगेज होता है और जिस से ज्यादा पैसे मिलने की आशा होती है, उसका ही सामान वे पहले ले जाते हैं और जो कम लगेज वाले लोग होते हैं उनको बहुत देर तक इन्तज़ार करना पड़ता है । यदि ऐसा है, तो क्या इसके बारे में आप कोई इन्तज़ाम करेंगे ?

डा० राम सुभग सिंह : ऐसा संभव है कि हुआ हो ।

कुमारी मनिबेन वल्लभभाई पटेल : आप समझे नहीं । मेरा मतलब कहने का यह है कि दरवाज़े के पास सामान रखने का आपने इन्तजाम किया है, टू टायर में और थ्री टायर में सामान रखने का ठीक इन्तजाम है और

पैसेंजर रखना भी चाहते हैं, मगर रेलवे के कंडक्टर यह कहते है कि तुम सामान रखो लेकिन हमारी जिम्मेवारी नहीं है । मैं कहती हूं कि यह ठीक नहीं है ।

डा० राम सुभग सिंह : यह टू टायर, थ्री या एयर कंडीशन्ड कोच की बात नहीं है । यह अलग व्यवस्था जो है वह दूसरी गाड़ियों में है और वहां भी जहां-जहां कंडक्टर गार्ड हैं वहां दायित्व लेने के लिए हम लोग उनसे कहेंगे, लेकिन दिक्कत यह हो सकती है कि वहां कोई रसीद इश्यू नहीं की जाती है और इसलिए अगर कोई कहे कि मैंने इतना सामान रखा और कोई दूसरा कहे कि इतना रखा तो झगड़ा हो सकता है । इसलिए उसकी पूरी जवाबदेही की बात हम लोग नहीं कहेंगे । लेकिन तब भी यह जरूर हम अपने कर्मचारियों से कहेंगे कि वे हर संभव मदद यात्रियों की करें ।

(Shri R. S. Khandekar rose)

MR. CHAIRMAN: The fund of details about this question is immense. So, I will pass on to the next question.

MANUFACTURE OF BRANDY FROM CASHEW APPLE

*577. SHRI DEOKINANDAN NARAYAN: Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

(a) whether a factory for the manufacture of brandy from cashew apple juice is going to be set up in Kerala;

(b) If so, what would be its annual manufacturing capacity; and

(c) the capital expenditure involved on the project?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): (a) No proposal for the manufacture of brandy from cashew apple in Kerala has been received.

(b) and (c) Do not arise.

SHRI ARJUN ARORA: May I know if the manufacture of brandy from this particular raw material is a possibility and, if it is so, will the Government explore the possibility and utilise this raw material for this beautiful product?

SHRI BIBUDHENDRA MISRA: There is a possibility. As a matter of fact, in Goa, they have been doing it. But it is not permitted to be sold in the shops, in foreign bars, but it is sold in the taverns there. It is being done in Goa.

श्री भगवत नारायण भार्गव : मैं यह जानना चाहता हूं कि जब से देश स्वतंत्र हुआ है तब से अब तक नई नई प्रकार की शराब बनाने के कितने नए तरीके निकाले गए ?

श्री प्रकाश नारायन सप्रू : जितने नए-नए दुनिया में ऐरोप्लेन्स निकाले गए ।

श्री टी० एन० सिंह : इसका उत्तर देना मुश्किल है क्योंकि अभी इसके बारे में कोई जानकारी हमारे पास यहाँ नहीं है ।

SHRI CHANDRA SHEKHAR: May I know whether the hon. Minister is aware of the fact that the industrial development in Kerala State during the last five years has been defective and that in almost all the industrial undertakings there has been large-scale misuse of public money and that public money has been given in favour of private industrialists?

SHRI T. N. SINGH: I do not know whether this question arises from this question about cashew apple juice. But I repudiate the allegations made.

SHRI K. DAMODARAN: Has the Government's attention been drawn to the fact that this particular cashew apple is being used for illicit distillation and if it is a fact, why cannot the Government itself take the initiative to use it for legally preparing toddy? That would be a brandy from cashew apple.

MR. CHAIRMAN: Because it is nationalised, why don't you produce toddy?